

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3998
ANSWERED ON:22.08.2003
CASES PENDING IN CEGAT
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Will the Minister of FINANCE be pleased to state:

- (a) whether there has been an increase in the closing balance of the cases pending before the CEGAT in 2002-03 as compared to 1996-97 when institution of cases was quite low and disposal were very high;
- (b) if so, the reasons for increase in the pendency of cases;
- (c) whether it is a fact that expenditure on CEGAT has gone up about 100 percent while the disposal of cases has come down to 36 percent;
- (d) if so, the reasons therefor; and
- (e) the steps taken or efforts being made by the Government for speedy disposal of cases ?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO V.ADSUL)

(a) : No, Sir.

(b) : Does not arise in view of (a) above.

(c) & (d) : Increase in the expenditure was as a result of transfer of two Benches of the Tribunal from Delhi and hiring of new accommodation also for the existing Benches at Mumbai. The other reason for increase in expenditure was mainly due to consumption of paper, domestic travel and Computerization etc.

(e) : Various steps have been taken for expeditious disposal of cases, such as increase in Monetary jurisdiction, constitution of Circuit Benches in various cities, transfer of 3 Benches from Delhi to Mumbai and Bangalore, filling up of vacancies of Members in the Tribunal.